

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2022 along with IA No.24/2022 & 9/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

**Petition No. 123/MP/2022 along with I.A.No.10/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and 8 Ors.

**Petition No. 246/MP/2022 along with I.A/Nos.8,12/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and 9 Ors.

**Petition No. 56/MP/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd.

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Date of Hearing : 21.2.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member



Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL & HPPC  
Shri Basava Prabhu Patil, Sr. Advocate, MSEDCL  
Shri Chetan Sharma, AAG, MSEDCL  
Ms. Poorva Saigal, Advocate, PSPCL & HPPC  
Shri Shubham Arya, Advocate, PSPCL & HPPC  
Shri Ravi Nair, Advocate, PSPCL & HPPC  
Ms. Pallavi Saigal, Advocate, PSPCL & HPPC  
Ms. Reeha Singh, Advocate, PSPCL & HPPC  
Ms. Shikha Sood, Advocate, PSPCL & HPPC  
Ms. Anumeha Smiti, Advocate, PSPCL & HPPC  
Shri G. Saikumar, Advocate, MSEDCL  
Shri Akash Lamba, Advocate, MSEDCL  
Shri Sanjay Sen, Sr. Advocate, CGPL & TPCL  
Shri Shreshth Sharma, Advocate, CGPL & TPCL  
Ms. Shubhi Sharma, Advocate, CGPL & TPCL S  
Ms. Mandakini Ghosh, CGPL & TPCL  
Shri Neel Rahate, Advocate, CGPL & TPCL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Ms. Ashabari Thakur, Advocate, GUVNL  
Shri Ashok Rajan, WRLDC  
Shri Alok Mishra, WRLDC  
Shri Hemant Kumar, WRLDC

### **Record of Proceedings**

During the course of hearing, learned senior counsel and learned counsel for both sides concluded their submissions on the IAs filed for seeking specific performance of the Power Purchase Agreement dated 22.4.2007.

2. Based on their request, the Commission permitted the parties to file their respective written submissions within two days with copy to the other side.
3. Subject to the above, the Commission reserved the order in the IAs.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**